

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 442/1992

Date of decision: 1.02.1993.

Shri Gajinda Singh & Others

...Applicants

Versus

Union of India & Others

...Respondents

For the Applicants

...S/ Shri S.P.
Sharma & V.C.
Sondhi, Counsel

For the Respondents

...Shri G.R. Nayyar,
Counsel

CORAM:

THE HON'BLE MR. P.K. KARTHA, VICE CHAIRMAN(J)

THE HON'BLE MR. B.N. DHUNDIYAL, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment? *Yes*
2. To be referred to the Reporters or not? *No*

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Shri P.K. Kartha,
Vice Chairman(J))

We have heard the learned counsel of both parties. The applicants who have worked as Nursing Orderlies in the office of the respondents for periods ranging from May 1990 to May 1991 are aggrieved by the oral orders of termination of their services. They have prayed for regularisation of their services.

2. On 21.02.1992 the Tribunal passed an interim order directing the respondents to engage the applicants as casual nursing orderlies if they need the services of casual labourers and in preference to

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persons with lesser length of service and outsiders. On 6.3.1992 after hearing both parties the interim order was continued and the respondents were directed to state in their counter-affidavit as to whether the case of the applicants have been considered for appointment in accordance with the recruitment rules. The interim order has been continued till today when the case was finally heard.

3. The learned counsel for the applicant stated that there are enough vacancies in the office of the respondents to accommodate all the applicants. The learned counsel for the respondents stated that the respondents have discontinued the practice of engaging casual labourers and that out of the 8 applicants in this case three are continuing in service. All the candidates have been interviewed by the Selection Board in accordance with the recruitment rules and a panel has been drawn ^{up} for appointment against regular vacancies.

4. After hearing both parties, we dispose of the present application with the direction to the respondents to regularise as many as applicants as possible in accordance with the vacancies available and in accordance with the merit as found by the Selection Board which interviewed them. There will be no order as to costs.

D.N. Dholiyal
(B.N. DHOUDIYAL)
MEMBER (A)
01.02.1993

Quint
(P.K. KARTHA)
VICE CHAIRMAN (J)
01.02.1993